

(b) whether it is a fact that the number of Industrial Training Institutes is insufficient and is not according to requirement in Uttar Pradesh

(c) whether the Government propose to set up such Industrial Training Centres in class B Towns falling under Moradabad district; and;

(d) if so, the details thereof?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d). The setting up of Industrial Training Institutes (ITIs), is the responsibility of the concerned State Government.

The State Governments have been urged to review the position and set up new ITIs to meet the demands of the student community as well as the skill needs of industries and restore regional balance.

At present 307 ITIs are functioning in the State of Uttar Pradesh, 156 in the government sector and 151 in the private sector, with a total seating capacity of 57520.

According to information received from UP Government no decision to set up Industrial Training Centres in class B towns falling under Moradabad District has been taken so far.

12.00 hrs.

PAPERS LAID ON THE TABLE

Cable Television Networks (Amendment) Rules 1996 and Memorandum of Understanding between Indian Airlines and Ministry of Civil Aviation for 1996-97.

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : I beg to lay on the Table -

- (1) A copy of the Cable Television Networks (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 459(E) in Gazette of India dated the 8th October, 1996, under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995.

[Placed in Library, See No. LT 879/96]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1996-97.

[Placed in Library, See No. LT 880/96]

Employees 'State Insurance' (Central) Amendment Rules 1996 and Workmen's Compensation (Venue of proceedings) Rules, 1996 etc.

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : I beg to lay on the Table -

- (1) A copy of the Employees' State Insurance (Central) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 522 in Gazette of India dated the 16th November, 1996, under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.

[Placed in Library, See No. LT 881/96]

- (2) A copy of the Workmen's Compensation (Venue of Proceedings) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 451 (E) in Gazette of India dated the 1st October, 1996, under sub-section 36 of the Workmen's Compensation Act, 1923.

[Placed in Library, See No. LT 882/96]

- (3) A copy of the Employees Provident Funds (Amendment) Scheme, 1996 (Hindi and English versions) published in Notification No. G.S.R. 283 in Gazette of India dated the 2nd February, 1996, under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.

[Placed in Library, See No. LT 883/96]

Annual Report and Review by the Government of the working of Managanes Ore Ltd. Nagpur for 1995-96 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (a) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1995-96.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 884/96]

- (b) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1995-96.
- (ii) Annual Report of the Spong Iron India Limited, Hyderabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 885/96]

- (c) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited for the year 1995-96.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 886/96]

- (d) (i) Review by the Government of the working of the Metallurgical and Engineering Consultants (India) Limited, for the year 1995-96.
- (ii) Annual Report of the Metallurgical and Engineering Consultant (India) Limited for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 887/96]

- (e) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 1995-96.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 888/96]

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 1996-97.

[Placed in Library, See No. LT 889/96]

**Memorandum of Understanding between
Telecommunications Consultants India Ltd. and
Department of Telecommunications for 1996-97.**

[Translation]

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : Mr. Speaker, Sir, I beg to lay on the table of the House a copy of the Memorandum of

Understanding (Hindi and English versions) between Telecommunications consultants India Ltd. and Department of Telecommunications for the year 1996-97.

[Placed in Library, See No. LT 890/96]

12.03 hrs.

**PUBLIC ACCOUNTS COMMITTEE
STATEMENTS**

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad) : Sir, I beg to lay on the table of the House the statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in the chapter-one and final reply in regard to chapter-five :

- (1) 92nd Report 7th Lok Sabha on purchase and stores.
- (2) 93rd Report (7th Lok Sabha) on Wheel and Axle Plan—
- (3) 126th Report (7th Lok Sabha) on Central Railway-Idling of Imported Invertors and Deposit Works on Railways
- (4) 192nd Report (7th Lok Sabha) on Western Railway Immobilisation of Railway coaches consequent on fire during shooting of 'The Burning Train' and Eastern Railway - Damages to and deficiencies in wagons delivered to a Steel Plan.
- (5) 199th Report (7th Lok Sabha) on Wagon availability on the Railways.
- (6) 2nd Report (8th Lok Sabha) on Metro Railway, Calcutta.
- (7) 10th Report (8th Lok Sabha) on Coaching Services.
- (8) 66th Report (8th Lok Sabha) on Western Railway Construction of a metre gauge line from Dabla to Singhana.
- (9) 10th Report (9th Lok Sabha) on Manickgarh-Chandur New BG Line and Chitradurg-Rayadurg New MG line.
- (10) 12th Report (9th Lok Sabha) on Railway Electrification.
- (11) 13th Report (9th Lok Sabha) on Metropolitan Transport Project, Calcutta.
- (12) 16th Report (10th Lok Sabha) on Wheel and Axle Plant, Yelahanka.
- (13) 22nd Report (10th Lok Sabha) on Madras Atomic Power Project.